

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 260 OF 2018 &
IA NOS. 1114 & 1113 OF 2018

Dated: 20th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Renew Power Limited & Anr.	 Appellant(s)
	Versus	
Bangalore Electricity Supply Company Limited & Ors.	 Respondent(s)
Counsel for the Appellant(s)	: Ms. Swapna Seshadri	
Counsel for the Respondent(s)	: Mr. Balaji Srinivasan Ms. Pallavi Sengupta Mr. Mayank Kshirsagar for R-1	

ORDER
IA NO. 1113 OF 2018
(for exemption from filing certified copy of the Impugned Order)

The learned counsel, Mr. Balaji Srinivasan accepts notice on behalf of Respondent No.1 and prays for four weeks' time to file their respective reply to the main Appeal and also on the IA.

Submission made by the learned counsel appearing for the Respondent No.1, as stated above, is placed on record.

The learned counsel appearing for the Respondent No. 1 is permitted to file the reply to the main Appeal and also on the IA on or before 22.10.2018. Thereafter, the learned counsel appearing for the Appellant may file his rejoinder submission on or before 12.11.2018, after duly serving copy on the other side.

APPEAL NO. 260 OF 2018

Admit.

Issue notice to the Respondents returnable on 12.11.2018.

List this matter on **12.11.2018**, as agreed by the learned counsel appearing for both the parties. In the meantime, Respondent No.1 to 5 is directed not to precipitate in the matter till the next date of hearing.

(S. D. Dubey)
Technical Member
pr/vg

(Justice N. K. Patil)
Judicial Member